

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No.57101/16

FIR No.695/15

PS: Hari Nagar

State Vs. Sumit @ Baba & Ors.

22.09.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
None for the accused persons.

Matte is at the stage of P.E.

Perusal of file shows that before lock-down all the three accused persons were in JC.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 02.12.2020.

Put up on 02.12.2020 for P.E.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IA No. 11/2020
FIR No. 629/2018
PS Punjabi Bagh
U/s 302/120B/149/34 IPC
State Vs. Jitender @ Jitu

22.09.2020

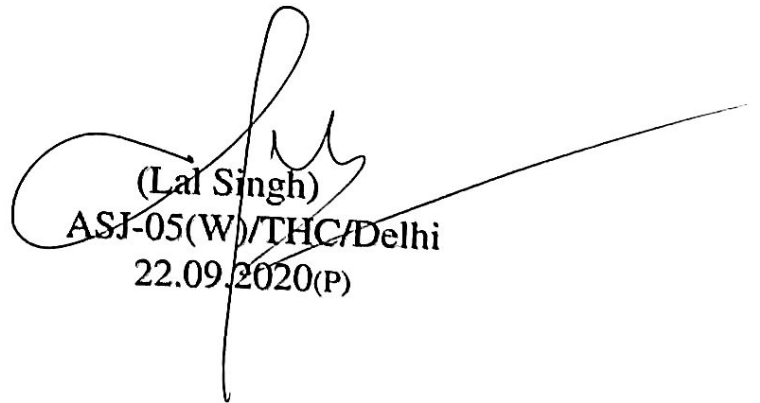
The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Pradeep Kumar Anand, Ld. Counsel for the
applicant/accused.
IO/Insp. Pankaj Kumar in person.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for further arguments.

Further arguments heard.

Put up on 30.09.2020 for orders.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.381/19
PS: Nihal Vihar
State Vs. Unknown
U/s 307 IPC

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Suresh Chander, Ld. counsel for the applicant.

This application as filed on behalf of applicant Prashant for releasing motorcycle bearing registration No. HR-79-0169 on superdari to the applicant, is listed today for consideration.

However, before filing the present application, the applicant has filed similar application on 28.08.2020.

At this stage, Ld. Counsel for the applicant submits that he is withdrawing the present application as inadvertently Officials of Filing Section have send the same application again i.e. the present application, and hence, he may be permitted to withdraw the same.

In view of the above, the present application is dismissed as withdrawn.

Application is accordingly disposed of.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

*I withdrawing the
Present Application*
Suresh Chander
Adv
D-5758/2017
22/9/20

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.381/19
PS: Nihal Vihar
State Vs. Unknown
U/s 307 IPC

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Suresh Chander, Ld. counsel for the applicant.

This application as filed on behalf of applicant Prashant for releasing motorcycle bearing registration No. HR-79-0169 on superdari to the applicant, is listed today for consideration.

At the very outset, Ld. Counsel for the applicant submits that in the present application he has not mentioned the title of the case as at that time, he was not aware of the title of the case. He further submits that he is withdrawing the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above, the present application is dismissed as withdrawn with liberty to file afresh.

Application is accordingly disposed of.

*I am withdrawing the
Present Application*

Sy
Suresh Chander
Adv

D-5758/2017
22/9/20

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

FIR No. 409/2019

PS Khyala

U/s 307 IPC & Section 25/27 Arms Act

State Vs. Vijay Balmiki

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. S.K.Karan, Ld. Counsel for the applicant/accused through mobile phone on the mobile phone of Reader of the Court in speaker mode.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

At this stage, Id. Counsel for the applicant/accused submitted that today he is out of station and hence, he is joining the proceedings through mobile phone on the phone of reader. Ld. Counsel for the applicant/accused further submits that he is not pressing the present application and he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above submission of the Ld. Counsel for the applicant/accused, the present application of the applicant/accused is dismissed as withdrawn.

Accordingly, the present application is disposed of.

(Lal Singh)
ASJ-05(W)/T/IC/Delhi
22.09.2020(P)

FIR No. 409/2019

PS Khyala

U/s 307 IPC & Section 25/27 Arms Act

State Vs. Vijay Balmiki

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Yogesh Kumar, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

Arguments partly heard.

Put up on 29.09.2020 for further arguments through VC.

(Lal Singh)

ASJ-05(W)/THC/Delhi

22.09.2020(P)

FIR No. 484/2015

PS Mundka

U/s 302/394/397/120B/34 IPC & 25/27 Arms Act

State Vs. Dushyant Lakra & others

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

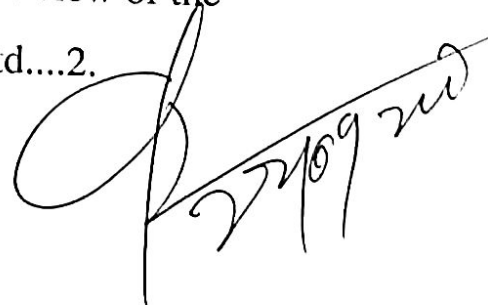
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Ravin Rao, Ld. Counsel for the applicant/accused through VC.
Applicant/accused Sanjeet @ Sanju is produced through VC from Central Jail no.1, Tihar, Delhi.

This application as filed on behalf of the applicant/accused Sanjeet @ Sanju for providing heating pad or hot water bottle inside the prison, is listed today for consideration.

Report has been received from Medical Officer, I/C, Jail Dispensary, Central Jail no.1, Tihar, through Dy.Supt., Central Jail no.1, Tihar, Delhi and as per which in view of the persisting lumber strain/low backache, the applicant/accused is provided hot water bottle for hot fomentation as advised by Ortho SR.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application in view of the

Contd....2.

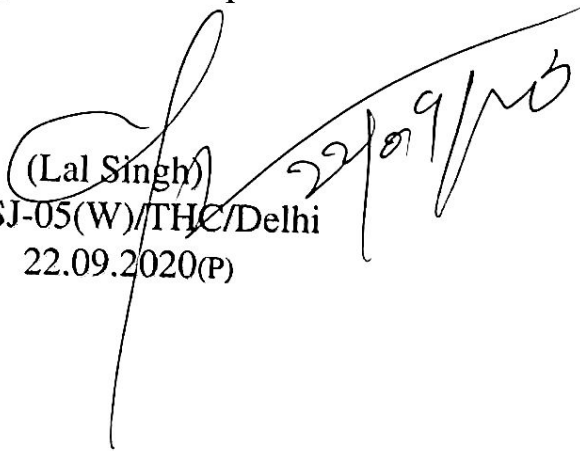


: 2 :

above report and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Accordingly, the present application is disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)

FIR No. 211/2011

PS Moti Nagar

U/s 392/397/411/34 IPC & 25/27 Arms Act

State Vs. Asif

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.F.C.Giri, Ld. Legal aid Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

Heard for some time.

Put up on 29.09.2020 for further arguments.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.636/19

PS: Nihal Vihar

State Vs. Rahul Sharma @ Mota & Ors.

U/s 307/34 IPC & 25/27 Arms Act

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Vikesh Rathi, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/ accused for grant of interim bail, is listed today for consideration.

Reply to the above application has been received on behalf of SI Amit Nara, P.S. Nihal Vihar, alongwith previous involvement report of applicant/accused.

At the request of Ld. Counsel for the applicant/accused, matter is adjourned for 26.09.2020.

Put up on 26.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.636/19

PS: Nihal Vihar

State Vs. Rahul Sharma

U/s 307/34 IPC & 25/27 Arms Act

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Vikesh Rathi, Ld. counsel for the applicant/accused
through VC.

This is application filed on behalf of applicant/ accused for withdrawal of earlier bail application.

At the request of Ld. Counsel for the applicant/accused, matter is adjourned for 26.09.2020.

Put up on 26.09.2020 alongwith earlier bail application bearing IA No.01/20, for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

FIR No. 389/2019
PS Punjabi Bagh
U/s 302 IPC & 25/27 Arms Act
State Vs. Mohd. Ikram @ Arif

22.09.2020

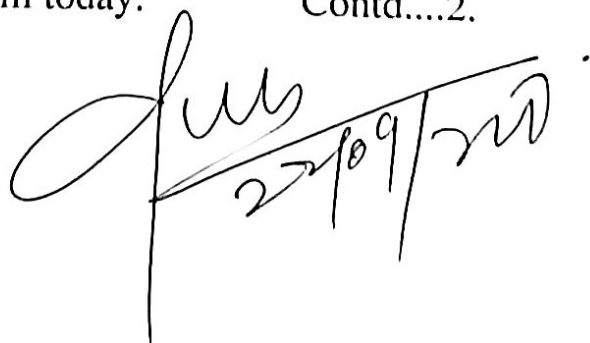
The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Mahesh Sharma, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for extension of interim bail, is listed today for consideration.

Alongwith the application, copy of order dt. 18.07.2020 has been annexed vide which the applicant/accused was granted interim bail for three weeks and thereafter, vide order dt. 27.08.2020, interim bail was extended till 31.08.2020 and further vide order dt. 31.08.2020, the interim bail was extended till 01.09.2020 and after that, on 01.09.2020, the interim bail was extended till 11.09.2020 and thereafter, further the interim bail was extended till 21.09.2020.

Yesterday i.e. on 21.09.2020, the interim bail of the applicant/accused was extended till today. Contd....2.



: 2 :

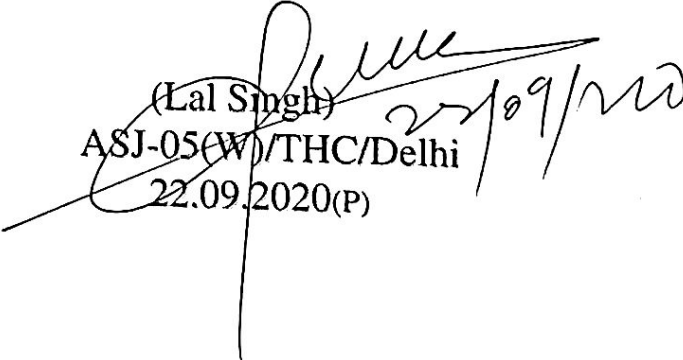
Today fresh reply received on behalf of Insp. Pankaj Kumar.

Vide order dt. 24.08.2020 in W.P.(C) 3037/2020 titled as **Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High Court of Delhi has further extended the implementations of the directions contained in the orders dt. 25.03.2020, 15.05.2020, 15.06.2020, 13.07.2020 till 31.10.2020 with the same terms and conditions.

In view of the above, the interim bail as granted to the applicant/accused already stands extended till 31.10.2020 in terms of the above directions of the Hon'ble High Court of Delhi.

Accordingly, the application for extension of interim bail to the applicant/accused is disposed of.

Copy of this order be sent to the concerned Jail Supdt.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)

CA No. 17/2018

M/s VSB Trading Pvt. Ltd. Vs. Iqbal Singh

22.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Rahul Kumar, Id. Counsel for the Appellant company alongwith Sh. Sat Pal Singh Bindra, Director of the appellant company in person.
Sh. R.P.Pahwa Ld. Counsel for the respondent Iqbal Singh alongwith respondent in person.

Matter is at the stage of consideration.

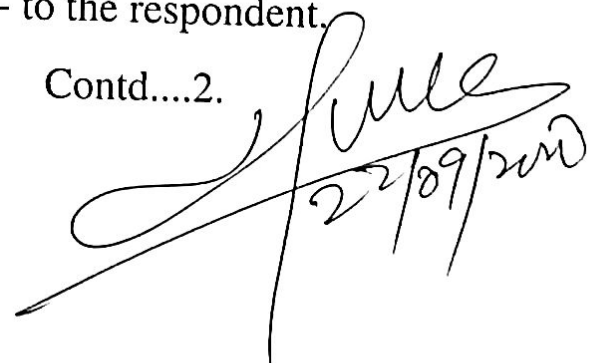
This matter has been settled in Mediation on 11.02.2019 between the appellant and respondent for a sum of Rs. 16,50,000/-.

Ld. Counsel for the respondent submits that appellant has made some delayed payment and for which, some cost may be imposed upon the appellant.

Accordingly, cost of Rs.3,000/- has been imposed upon the appellant for making delayed payment qua settled amount.

At this stage, Sh. Sat Pal Singh Bindra, Director of the appellant company has paid a cost of Rs. 3,000/- to the respondent.

Contd....2.


22/09/2020

: 2 :

Sh. Sat Pal Singh Bindra, Director of appellant company submits that he has paid the entire settled amount i.e. Rs. 16,50,000/- on behalf of the appellant company to the respondent and now, there is nothing due against the appellant company qua the present matter as the respondent has accepted the abovesaid entire settled amount to his satisfaction.

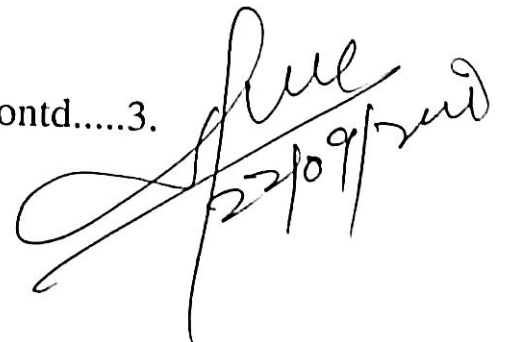
Respondent Iqbal Singh, who is present in the Court in person also submits that he has received the settled amount of Rs. 16,50,000/- from Sh. Sat Pal Singh Bindra, on behalf of the appellant company and now nothing is due against the appellant company qua the present case.

Separate statements of Sh. Sat Pal Singh Bindra, Director of the appellant company as well as respondent have been recorded in this regard.

The Mediation Settlement dt. 11.02.2019 is now exhibited as Ex.C.1.

Since, the parties have settled the matter in the Mediation Centre, Tis Hazari Courts, Delhi vide Mediation Settlement Ex. C.1, hence, consequently, the offence u/s 138 of the N.I.Act, as committed by the Director of the appellant company/convict is permitted to be compounded with the complainant/respondent.

Contd.....3.

A handwritten signature in black ink, followed by the date '22/09/2019' written in a similar style.

: 3 :

Thus, the offence stands compounded in terms of Mediation Settlement Ex. C.1.

As the offence has been compounded in terms of Mediation Settlement Ex. C.1, thus, as a result, Judgment dt. 11.12.2017 and Order on Sentence dt. 20.12.2017, as passed by the ld. Trial Court, are hereby set aside.

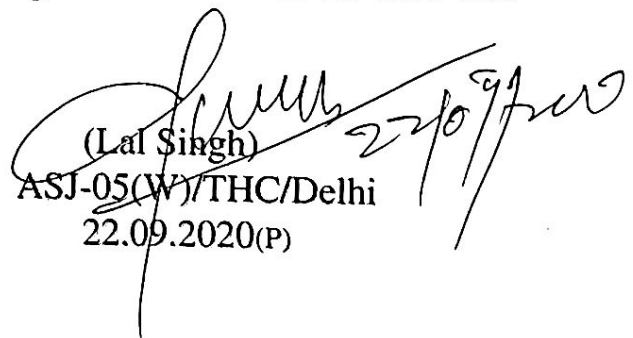
Consequently, Sat Pal Singh Bindra, Director of the Appellant company as well as appellant company are hereby acquitted of the offence u/s 138 of N.I. Act.

Accordingly, the present Appeal stands disposed of.

Personal Bond and Surety bond of the Director of the Appellant company are cancelled. Surety is discharged accordingly.

Trial Court record be sent back alongwith copy of this order.

The Appeal file be consigned to record room after due compliance.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

CA No. 346/19

A.P. Saxena Vs. The State & Anr.

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. Salekh Chand Yadav, Ld. Counsel for the appellant through VC.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent no.1.
Sh.Pramod Aggarwal, Ld. counsel for the respondent no.2.

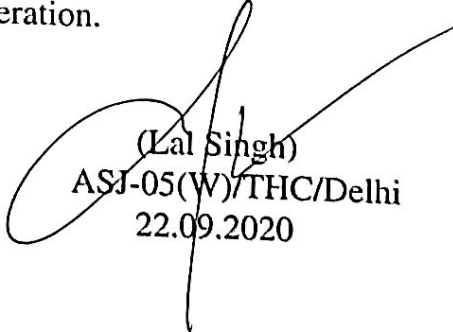
Matte is listed today for arguments on appeal.

However, at this stage, counsel for respondent no.2 submits that appellant has not supplied the copy of appeal despite of direction issued by this court.

Ld. Counsel for the appellant submits that he is intending to withdraw his Vakalatnama and one opportunity may be given for the same.

In view of the above, issue notice to the appellant, returnable for 02.12.2020.

Put up on 02.12.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Case No.487/19

FIR No.105/19

PS: Mundka

State Vs. Rajesh @ Raja

22.09.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Vikrant Chaudhary, Ld. counsel for the accused alongwith
accused, who is on bail through VC.

Matter is at the stage of argument on charge.

Ld. Counsel for the accused submits that today he is not
prepared for the argument and he is seeking adjournment.

At the request of counsel for accused, matter is adjourned for
02.12.2020.

Put up on 02.12.2020 for arguments on charge.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

Case No. 539/2019

FIR No. 134/2017

PS Paschim Vihar West

State Vs. Manoj Kumar & others

22.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the accused persons.

Matter is at the stage of P.E.

Perusal of the file shows that in this case, all the accused persons were on bail before lock-down, however, before lock-down i.e. 17.03.2020, accused Ganesh @ Marathi was absent.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 02.12.2020.

Put up on 02.12.2020 for P.E.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)

CR No. 323/2019

Dinesh Gupta @ Dinesh Kumar Gupta Vs. Varun Goel & others

22.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioner.
None for the respondent nos. 1 & 2.
Sh. M.A.Khan, Id. Addl. P.P. for the State/respondent no.3.

Matter is at the stage of consideration.

None appeared for the Petitioners as well as respondent nos. 1 & 2, therefore, matter is adjourned for 02.12.2020.

Put up on 02.12.2020 for consideration.

(Lal Singh)
ASL-05(W)/THC/Delhi
22.09.2020(P)

CR No. 68/2020

Satish Kumar Goel Vs. Arun Kumar Sapra & others

22.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioner.
Respondent no.1 Arun Kumar Sapra in person.
None for respondent nos. 2 & 3.

Matter is at the stage of consideration.

None appeared for the Petitioner as well as respondent nos. 2 & 3, therefore, matter is adjourned for 02.12.2020.

Put up on 02.12.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)

RTI Application No.04/20
Navinder Oberoi Vs. PIO

22.09.2020

Present: Sh. Vinod, Ld. Counsel for the appellant in person.
Ms. Usha Khattar, PIO West and Sh. Vijay Kumar, JA.,
through VC.

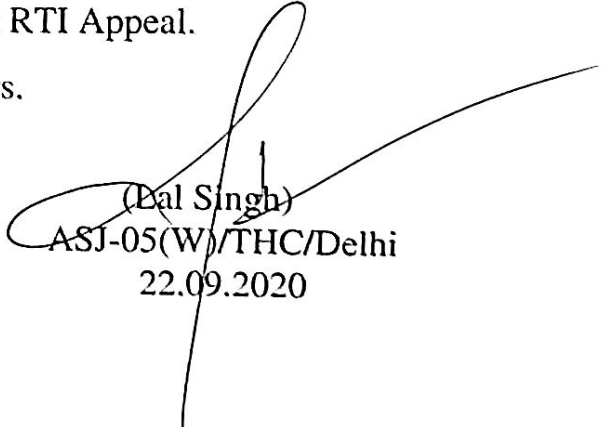
This RTI application is listed today for consideration.

At this stage, Ld. Counsel for the appellant has filed Vakalatnama for the appellant and he has also filed written submissions/arguments.

Ld. Counsel for the appellants submits that the appellant is not in a position to join VC, therefore, he has filed Vakalatnama for appellant as well as written submissions.

Heard argument on the present RTI Appeal.

Put up on 29.09.2020 for orders.


(Dal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2128
FIR No.774/20
PS: Rajouri Garden
State Vs. Manoj @ Rahtel
U/s 307/120B/34 IPC & Sec. 25/27 Arms Act

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Munish Ahmad, Ld. Counsel for the applicant/accused through phone on the mobile phone of Reader in speaker mode.

This application U/s 439 Cr.P.C., is for grant of regular bail.

At the very outset, Ld. Counsel for the applicant/accused submits that this application has already been dismissed vide order dated 19.09.2020 by ld. ASJ-04. West, THC.

Perusal of order dated 19.09.2020 shows that the application U/s 439 Cr.P.C.. of applicant/accused was dismissed by Ld. ASJ-04, West, THC, on 19.09.2020.

In view of the above, no further order is required to be passed and file be returned back to Filing Section.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail application No.2132
FIR No.438/20
PS: Punjabi Bagh
State Vs. Rahisul Azam
U/s 302 IPC

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Wasim Firoz, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

This application is listed today for physical hearing as per cause list, however, Ld. Counsel for the applicant/accused submits that he may be heard through VC.

TCR/charge sheet file received.

Heard for some time.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

TCR/Charge sheet file be sent back to concerned court.

Application is accordingly disposed.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22/09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail application No.2155
FIR No.511/20
PS: Paschim Vihar West
State Vs. Anil
U/s 186/353/307/34 IPC & Sec. 25/27 Arms Act

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Jaidev Sharma, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/ accused for grant of bail.

This application is listed for physical hearing as per cause list, however, the applicant/accused has joined the proceedings through VC.

Reply to the above application has been received on behalf of SI Pankaj Saroha, P.S. Paschim Vihar East.

The voice of counsel for the applicant/ accused is not audible and he requested to adjourn the matter. He submits that matter may be adjourned for physical hearing.

Therefore, at the request of Ld. Counsel for the applicant/ accused, matter is adjourned for 23.09.2020

Put up on 23.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/PHC/Delhi
22.09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 2127

FIR No. 18/2020

PS Patel Nagar

U/s 392/397/411/34 IPC

State Vs. Raman Kumar

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Abdul Aziz, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

This matter is listed today as per cause list for VC, however, Id. Counsel for the applicant/accused submits that he may be heard physically as on 19.09.2020, he has prayed for physical hearing for today.

At the request of Id. Counsel for the applicant/accused, matter is adjourned for 24.09.2020.

Put up on 24.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2016
FIR No.108/20
PS: Tilak Nagar
State Vs. Karan Nangia
U/s 406/498A IPC

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Nitin Bhatia, Ld. counsel for the applicant/accused through VC.
Sh. Aman Arora, Ld. Counsel for the complainant alongwith complainant in person.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Reply to the above application already received.

Ld. Counsel for the applicant/accused submits that the applicant/accused has joined the investigation.

In view of the above, matter is adjourned for 01.10.2020.

In the meanwhile, interim already granted to applicant/accused to continue till next date of hearing.

Put up on 01.10.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.551/20

PS: Moti Nagar

State Vs. Ankit Juneja

U/s 506/509/323 IPC & Sec. 12 POCSO Act

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Lavish Seth, Ld. counsel for the applicant/accused.
IO SI Rajni through VC.
Complainant/prosecutrix in person.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Though this matter is listed today for hearing through VC as per cause list, however, Ld. Counsel for the applicant/accused submits that he may be heard physically in this case.

Heard for some time.

Though IO has joined the proceedings through VC, however, she is not audible.

Notice be issued to IO to appear in person on next date of hearing alongwith case diary, returnable for 24.09.2020.

Ld. Counsel for the applicant/accused submits that on next date of hearing he will appear physically and this matter be listed for physical hearing.

Put up on 24.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2108

FIR No.08/14

PS: Tilak Nagar

State Vs. Jitender Garg @ Jeetu

U/s 393/394/34 IPC

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Rashid Hasmi, Ld. counsel for the applicant/accused through VC.
SI Anuj Mor on behalf of IO.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

SI Anuj Mor, P.S. Tilak Nagar has filed fresh status report.

SI Anuj Mor submits that he is not the IO in this case and IO has already been retired.

Issue notice to SHO concerned to file detailed reply of the present case as well as to file status of the present case qua the applicant/accused and also to clarify whether any supplementary charge sheet has been filed or not against the applicant/accused, returnable 03.10.2020.

Put up on 03.10.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2169
FIR No. 685/17
PS: EOW West
State Vs. Manoj Choudhary
U/s 420/34 IPC

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Yashvardhan, Ld. counsel for the applicant/accused.
IO Inspector Gurmail Singh in person.

This application U/s 439 Cr.P.C., r/w Section 167(2) Cr.P.C., has been filed on behalf of applicant/ accused for grant of bail.

Reply to the above application has been filed by Inspector Gurmail Singh.

IO submits that charge sheet has already been filed in this case.

Charge sheet file be requisitioned for next date of hearing.

Put up on 24.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No.2165
FIR No.595/20
PS: Moti Nagar
State Vs. Sachin Saini
U/s 423/341/352 IPC

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Ms. Rekha Rustagi, Ld. counsel for the applicant/accused through VC.
IO ASI Ashok Kumar in person.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/ accused for grant of anticipatory bail.

IO has filed reply to the above application.

IO submits that the applicant/ accused was already on police bail in this matter as the all the offences mentioned in the FIR are bailable offence.

At this stage, Ld. Counsel for the applicant/accused submits that she is withdrawing the present application and she may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application is accordingly disposed of.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No. 2105
FIR No.780/20
PS: Rajouri Garden
State Vs. Bobby
U/s 25/54/59 Arms Act

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Ajay M. Lal, Ld. counsel for the applicant/accused through VC.
IO is absent.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

In pursuance to order dated 18.09.2020 of Ld. ASJ-03, report regarding CCTV footage is received on behalf of SI Ajay Kumar, P.S. Rajouri Garden, however, the perusal of the said report, there is no mention of CCTV footage report and only facts of the case have been mentioned.

Ld. Counsel for the applicant/accused submits that he wants to appear in this case physically and requested to adjourn the matter for 23.09.2020 for physical hearing.

In view of the above, matter is adjourned for 23.09.2020 for physical hearing.

Put up on 23.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No. 1825
FIR No.71/20
PS: Mayapuri
State Vs. Sumit Bhasin
U/s 498A/406/34 IPC

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. M.K. Gahlot, Ld. counsel for the applicant/accused through VC.
IO is absent.
Complainant is also absent.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

On last date of hearing IO as well as complainant were present, however, today they both are absent.

In view of the above, issue notice to IO/SHO concerned as well as complainant through IO of the case, returnable for 05.10.2020.

Interim to continue till next date of hearing.

Put up on 05.10.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No. 2166
FIR No.705/20
PS: Rajouri Garden
State Vs. Rani Sharma
U/s 498A/406/34 IPC

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Narender Kumar Bamri, Ld. counsel for the applicant/accused through VC.
Complainant in person.
IO is absent.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/ accused for grant of anticipatory bail.

Reply to the above application not received as yet.

Issue notice to IO/SHO concerned to file reply to the above application, returnable for 25.09.2020

Put up on 25.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail Application No. 2167
FIR No. 705/20
PS: Rajouri Garden
State Vs. Hemant Sharma
U/s 498A/406/34 IPC

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Karamvir Singh Gupta, Ld. counsel for the applicant/accused through VC.
Complainant in person.
IO is absent.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/ accused for grant of anticipatory bail.

Reply to the above application not received as yet.

Issue notice to IO/SHO concerned to file reply to the above application. returnable for 25.09.2020

Put up on 25.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

Bail application No.2150
FIR No.405/20
PS: Patel Nagar
State Vs. Rahul
U/s 3/4/9/55 Delhi Public Gambling Act, 1955

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.M.A. Hussain, Ld. counsel for the applicant/accused.
IO ASI Rohtash in person.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/ accused for grant of anticipatory bail.

IO ASI Rohtash has filed reply to the above application.

At this stage, Ld. Counsel for the applicant/accused submits that previous involvement of applicant/ accused may be called for next date of hearing.

IO is directed to file previous involvement report qua applicant/ accused, returnable for 30.09.2020.

Put up on 30.09.2020 for consideration on above application.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1788/2020

FIR No. 556/2020

PS Tilak Nagar

U/s 354/354A/328 IPC

State Vs. Ranjeet Singh

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

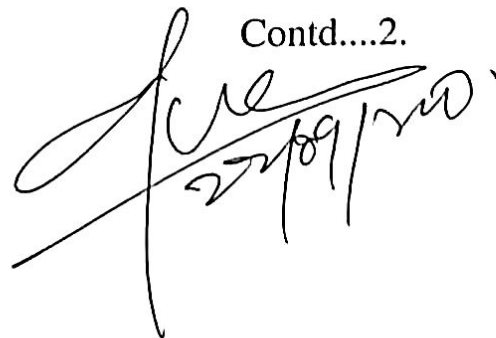
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.R.R.Jha, Ld. Legal aid Counsel for the
applicant/accused.
None for the complainant/prosecutrix.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

At this stage, Sh. R.R.Jha submits that he has been appointed as legal aid counsel in this case for the applicant/accused. He has also filed copy of Authority letter as issued by the Secretary, DLSA, West, Delhi.

At this stage, Id. Legal aid counsel for the applicant/accused submits that he is withdrawing the present application as the applicant/accused has already been granted bail by

Contd....2.



A handwritten signature in black ink, followed by the date '22/09/20'. The signature is written in a cursive style.

: 2 :

Id. ASJ-08 on 31.08.2020 and hence, he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as submissions of the Id. Legal aid counsel, the present application of the applicant/accused is dismissed as withdrawn.

Copy of this order be given dasti to Id. Legal aid counsel for the applicant/accused.

Accordingly, the present application is disposed of.

I withdraw the present application and I may be permitted to withdraw the same.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)

R.R. Jha
22-9-2020

R.R. Jha
Legal Aid Counsel

Enrol. No. D/2113/1999

☎ 9810595543.

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 1849

FIR No. 113/2020

PS Khyala

U/s 376(2)(n)/506 IPC

State Vs. Vishnu Verma

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.


Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Narender Singh, Ld. Counsel for the
applicant/accused through VC.
IO is absent.
Victim/prosecutrix is also not present.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

TCR/charge-sheet file received.

In this case, despite of directions given by the Ld. ASJ-04 to issue notice to the complainant, neither complainant nor IO is present today physically as well as through VC.

In view of the above, issue notice to the complainant/prosecutrix through IO of the case, returnable for 28.09.2020.


Contd...2.

: 2 :

Also issue notice to the IO to appear in this case on the next date of hearing i.e. 28.09.2020.

Ld. Counsel for the applicant/accused submits that on the next date of hearing, he will appear physically.

TCR be sent back and same be requisitioned for the next date of hearing.

Put up on 28.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,
WEST, DELHI**

Bail Application No. 2005/2020

DD No. 0009A

PS Punjabi Bagh

U/s 354B/363 IPC & Section 12 of POCSO Act

State Vs. Suraj

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Shaad Anwar, Ld. Counsel for the applicant in person.
Complainant/father of the prosecutrix in person.
IO is absent.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant for grant of regular bail.

As per the reply of SI Harish Yadav, The applicant/CCL is aged about 17 years and hence, minor, however, though CCL did not provide any identity proof and told that he is resident of Gujarat. It is further mentioned in the reply that the applicant/CCL was produced before the JJB, from where, he was sent to Observation Home.


Contd....2.

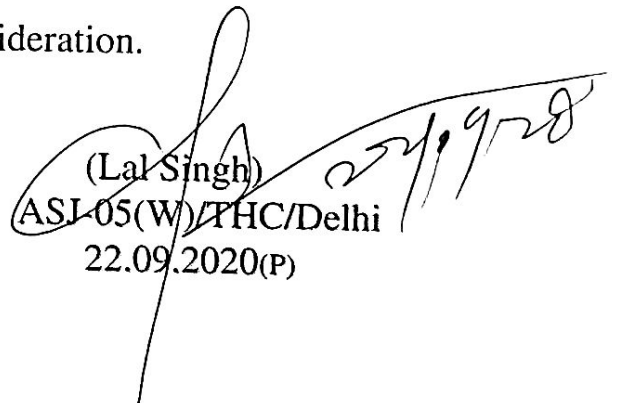
: 2 :

At this stage, Id. Counsel for the applicant submits that the applicant is a major and he has annexed copy of Adhar Card of the applicant and as per which, date of birth of the applicant is 01.01.2000.

Issue notice to the IO/SHO concerned to file fresh status report in this case as well as to verify the age of the applicant, returnable for 24.09.2020 and also to appear in person on the next date of hearing.

Put up on 24.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22.09.2020(P)



IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,
TIS HAZARI COURT, DELHI.

FIR No.512/20

PS: Moti Nagar

State Vs. Heera Lal Shah

U/s 354/354A/506/509 IPC & Sec. 8/12 of POCSO Act

22.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

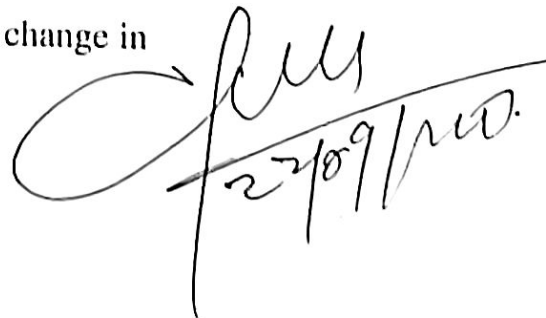
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Ankit Tyagi, Ld. counsel for the applicant/accused through VC.
IO SI Rajani in person alongwith father of the victim.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/ accused for grant of bail, is listed today for consideration.

This matter is listed today for physical hearing in the cause list. however, counsel for the applicant/accused appeared through VC.

Ld. Counsel for the applicant/accused submits that the applicant/accused have been falsely implicated in this case and he has not committed any alleged offence. He further submits that the applicant/accused is having five minor children and there is no one to look after the family of applicant/accused.

Ld. Addl. PP for the State submits that matter is pending investigation and further the first bail application of applicant/accused was dismissed on 27.08.2020 and since then there is no change in



Handwritten signature and date: 22/09/2020

circumstances. He also submits that victim and applicant/accused used to reside in the same premises. He further submits that the victim has supported her version in her statement u/s 164 Cr.P.C.

I have considered the above submissions and perused the file.

The allegations against the applicant/accused are that he has molested and abused the victim and her mother. On the complaint of victim, the present case was registered. In her statement u/s 164 Cr.P.C., the victim who is stated to be aged about 13 years has specifically alleged that the applicant/accused used to harass her and also used to come to her house and used to tell her mother to use copper-T. Victim further specifically alleged that accused used to take her out of the room holding her hand and he also used to tell her to remove her T-shirt.

Thus, there are specific allegation against the applicant/accused. Both the victims i.e. minor victim as well as her mother have supported the allegation in their statements u/s 164 Cr.P.C.

Moreover, the first application of applicant/accused was dismissed on 27.08.2020 by Ld. ASJ-09, West THC, and since then there is no material change of circumstances.

In view of the specific allegation against the applicant/accused as well as considering the gravity of offence, the present application deserves to be dismissed and accordingly, same is dismissed.

Application is disposed of accordingly.

(Lal Singh)
ASJ-05(W)/THC/Delhi
22/09/20
22.09.2020